LOK SABHA DEBATES

LOK SABHA

Thursday, December 18, 2003/Agrahayana 27, 1925 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER in the Chair)

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मैं तीन दिन से नोटिस दे रहा हूं। â€¦ (व्यवधान)

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, सद्दाम हुसैन के मामले में इस सरकार का अभी तक कोई स्टैंड नहीं है। (व्यवधान) What is the stand of the Government? (व्यवधान)

MR. SPEAKER: Hon. Members, please sit down.

...(व्यवधान)

अध्यक्ष महोदय : आप सब बैठिये।

...(व्यवधान)

श्री राम विलास पासवान : अध्यक्ष महोदय, एक लड़के की बलि चढ़ाई गयी है। (व्यवधान)

अध्यक्ष महोदय : हम लोगों ने कई बार चर्चा की है कि क्वैश्चन ऑवर ठीक समय पर शुरू होना चाहिए। क्वैश्चन ऑवर समाप्त होने के बाद जीरो ऑवर में मैं आपको बोलने का मौका देने के लिए तैयार हूं।

...(व्यवधान)

श्री राम विलास पासवान : अध्यक्ष महोदय, मैंने जब कल आपसे आग्रह किया था तो आपने कहा था (व्यवधान) मैं दो मिनट दूंगा। (व्यवधान)

श्री रामजीलाल सुमन : अध्यक्ष महोदय, सद्दाम हुसैन के मामले में इस सरकार का कोई स्टैंड नहीं है। (व्यवधान)

अध्यक्ष महोदय : राम विलास जी, आप बोलिये।

...(व्यवधान)

श्री राम विलास पासवान : अध्यक्ष महोदय, मैं तीन दिन से इस मामले की तरफ सरकार का ध्यान आकर्ति करने की कोशिश करता रहा हूं। आपने आज मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। झारखंड के हजारीबाग के गोलकुंडा में श्री विजय पासवान सरकारी कर्मचारी है जो कि सीसीएल में काम करता है। उसका छः साल का बेटा मुन्ना पासवान 6 दिसम्बर, 2003 से गायब था। मैं उस समय रांची गया हुआ था। उसके बाद मैं आठ तारीख को धनबाद गया था। 9 दिसम्बर, 2003 को उस लड़के की लाश मिली। जब अभियुक्त पकड़ा गया तो यह मालूम हुआ कि एक साधु, मैं उसका नाम नहीं लेना चाहता हूं क्योंकि सारे अखबारों मे उसके बारे में आया है,, मैं नाम यहां लेकर उसका प्रचार नहीं करना चाहता, उसने बच्चे की मंदिर में बलि चढ़ाने का काम किया। उस लड़के का पिता सीसीएल में काम करता है। जब इसके खिलाफ 11 तारीख को वहां के सभी नौजवानों ने प्रदर्शन और धरने देने का काम किया तो पुलिस के डी.एस.पी., रामगढ़ द्वारा उन पर गोली चलाई गयी। इस घटना के बाद कहते हैं कि वहां एक स्टूडैंट की मृत्यु हो गयी। हमारा कहना है कि वहां स्थिति भयावह है। उस लड़के का पूरा परिवार हमारी पार्टी का है। वहां सब लोग धरने पर बैठे हैं। हर पोलिटिकल पार्टी के लोग वहां बैठे हैं। इस तरह का अंधविश्वास (व्यवधान)

अध्यक्ष महोदय : आप जीरो ऑवर में यह प्रश्न उठाइये।

...(व्यवधान)

श्री राम विलास पासवान : मैं जीरो ऑवर में भी इसे उठाऊंगा। मैं चाहता हूं कि इस विाय पर आप कालिंग अटैंशन लीजिए जिससे इस पर चर्चा करने का मौका मिल जाये। इस तरह से बलि चढ़ाने के लिए â€¦ (व्यवधान)

श्री रामदास आठवले (पंढरपुर) : अध्यक्ष महोदय, बलि चढ़ाने वाली सरकार की बलि चढ़नी चाहिए।â€¦ (व्यवधान)

श्री राम विलास पासवान : अध्यक्ष महोदय, इस तरह की घटना दोबारा न हो। (व्यवधान)

अध्यक्ष महोदय : मैंने उनको बोलने की इजाजत दी है।

...(व्यवधान)

अध्यक्ष महोदय : आपका क्या विाय है ?

...(व्यवधान)

श्रीमती रेनु कुमारी (खगड़िया) : अध्यक्ष महोदय, आज देश में जब न्यायपालिका को सम्मान की निगाह से देखा जा रहा है। (व्यवधान)

अध्यक्ष महोदय : आपका विाय सदन में आया था।

...(व्यवधान)

अध्यक्ष महोदय : उसके बारे में आप सरकार से पूछिये। इससे क्या होगा ?

...(व्यवधान)

श्रीमती रेनु कुमारी : इस परिस्थिति में बिहार की मुख्य मंत्री श्रीमती राबड़ी देवी ने बिहार के हाई कोर्ट के उप न्यायाधीश को मुख्य सचिव के मामले में धमकी दी है क्योंकि उनको गिरफ्तार कर लिया गया है। (व्यवधान)

अध्यक्ष महोदय : आपका जब नोटिस आयेगा, उस समय मैं आपको बोलने का मौका दूंगा। अभी मै आपको समय नहीं दे सकता।

...(व्यवधान)

MR. SPEAKER: I go to the Question Hour now.

(व्यवधान)

अध्यक्ष महोदय : आपने इस विाय पर नोटिस दिया था और मैंने आपको बोलने का भी मौका दिया था। सरकार ने कहा कि हम कार्रवाई करेंगे। एक ही विाय पर बार-बार नोटिस आप नहीं दे सकते।

(व्यवधान)

MR. SPEAKER: I now go to the Question Hour. Shri P.D. Elangovan.

(*Interruptions*)

अध्यक्ष महोदय : क्वैश्चन ऑवर के बाद, ज़ीरो ऑवर में आप इस प्रश्न को उठाइए। मैं आपको इजाजत दूंगा।

(व्यवधान)

MR. SPEAKER: Please cooperate with the Chair.

(*Interruptions*)

अध्यक्ष महोदय : मुझे क्वैश्चन ऑवर शुरू करना है। कृपया बैठिए। आपका विाय कल सदन में आया था। बार-बार उसी विाय को उठाने की मैं इजाजत नहीं दूंगा।

(व्यवधान)

अध्यक्ष महोदय : मैंने सस्पेंशन ऑफ क्वैश्चन ऑवर नोटिस डिसएलॉउ किया है। एम.पी. लैड का प्रश्न महत्वपूर्ण है। पप्पू यादव जी, मैं आपको ज़ीरो ऑवर में प्रश्न उठाने की इजाजत दूंगा। अभी जरूरत नहीं है। कल भी आपने यह प्रश्न उठाया था। हर दिन मैं एक ही प्रश्न उठाने की इजाजत नहीं दूंगा। ज़ीरो ऑवर में आपको मैं इस प्रश्न को उठाने की इजाजत दूंगा।

(व्यवधान)

अध्यक्ष महोदय : मैंने एक बार कहा, मैं बार-बार वही बात नहीं कहूंगा। कृपया बैठिए। कृपया चेयर से कोआपरेट करिए।

(*Interruptions*)

MR. SPEAKER: I have already gone to the Question Hour.

(*Interruptions*)

अध्यक्ष महोदय : मैंने आपसे कहा कि आप नोटिस दे सकते हैं। नोटिस यदि एडमिट हो जाएगा तो आपका प्रश्न चर्चा के लिए आ जाएगा।

श्री राजेश रंजन उर्फ पप्पू यादव (पूर्णिया) : अध्यक्ष महोदय, जज वाले मामले का क्या हुआ? â€¦(व्यवधान)चीफ जस्टिस को बिहार के मुख्य मंत्री द्वारा धमकी दी गई है। यह बहुत गंभीर मामला है।â€¦(व्यवधान)

अध्यक्ष महोदय : मैंने आपसे कहा कि ज़ीरो ऑवर में आप इस विाय को उठाइए।

श्री राजेश रंजन उर्फ पप्पू यादव : बिहार में जब चीफ जस्टिस सुरक्षित नहीं है तो दूसरा आदमी सुरक्षित क्या होगा ?â€¦(व्यवधान)

अध्यक्ष महोदय : दूसरे मैम्बर्स का भी सदन में कुछ अधिकार है। जिन्होंने नोटिस दिया है, उनको ही मैं यहां बोलने की इजाजत दूंगा। हरेक को इजाजत नहीं दे सकता।

श्री राजेश रंजन उर्फ पप्पू यादव : मैंने कहा कि मैं आपके आदेश का पालन करूंगा।(व्यवधान)

अध्यक्ष महोदय : यह क्या कोई नियम है? आप बोल रहे हैं। आप इस प्रश्न को ज़ीरो ऑवर में उठाइए।

(व्यवधान)

अध्यक्ष महोदय : रामदास जी, आपको कुछ बोलने का अभी अधिकार नहीं है। आप बैठिए।

(व्यवधान)

अध्यक्ष महोदय : रामदास जी, आप प्रश्न पूछने के लिए आखिरी सभासद होते हैं।

श्री रामदास आठवले : अध्यक्ष महोदय, मेरा भी प्रश्न है।â€¦(व्यवधान)

अध्यक्ष महोदय : रामदास जी, आपका कौन सा प्रश्न है ?

श्री रामदास आठवले : प्र.सं. 250 है।

अध्यक्ष महोदय : मैं देखकर आपको बुलाऊंगा।

(व्यवधान)

अध्यक्ष महोदय : रामदास जी, वह पॉवर का प्रश्न है। उसका इससे कोई संबंध नहीं है, कुछ संबंध नहीं है।

(व्यवधान)

12.00 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/ministers.

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): Sir, I beg to lay on the Table --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2002-2003.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8390/2003)

(b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2002-2003.

(ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8391/2003)

(c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2002-2003.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8392/2003)

(d) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2002-2003.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8393/2003)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2002-2003.

(Placed in Library. See No. LT 8394/2003)

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. सत्यनारायण जटिया) : अध्यक्ष महोदय, मैं कंपनी अधिनियम, 1956 की धारा 619का की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :-

(1) नेशनल माइनॉरिटीज डेवलपमेंट एंड फाइनेन्स कारपोरेशन, नई दिल्ली के वर्ा 2002- 2003 के कार्यकरण की सरकार द्वारा समीक्षा।

(2) नेशनल माइनॉरिटीज डेवलपमेंट एंड फाइनेन्स कारपोरेशन, नई दिल्ली का वर्ा

2002-2003 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-

महालेखापरीक्षक की टिप्पणियां।

(Placed in Library. See No. LT 8395/2003)

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to lay on the Table --

1. **A copy of the Railway Passengers (Manner of Investigation of Untoward Incidents) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 646 (E) in Gazette of India dated the 8th August, 2003 under section 199 of the Railways Act, 1989.**

(Placed in Library. See No. LT 8396/2003)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987:-

(i) The Railway Claims Tribunal (Financial and Administrative Powers) Amendment Rules, 2003 published in Notification No. G.S.R.383 in Gazette of India dated the 1st November, 2003.

i. **The Railway Claims Tribunal (Procedure) Amendment Rules, 2003 published in Notification No. G.S.R.384 in Gazette of India dated the 1st November, 2003.**

(Placed in Library. See No. LT 8397/2003)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8398/2003)

(b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

(Placed in Library. See No. LT 8399/2003)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2002-2003.

(Placed in Library. See No. LT 8400/2003

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2002-2003.

(Paced in Library. See No. LT 8401 /2003)

भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री संतोा कुमार गंगवार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(Placed in Library. See No. LT 8402-8415/2003)

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK): On behalf of Shrimati Sumitra Mahajan, I beg to lay on the Table --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8416/2003)

(b) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8417/2003)

(c) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8418/2003)

(d) (i) Review by the Government of the working of the Balmer

Lawrie and Company Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8419/2003)

(e) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8420/2003)

(f) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

(Placed in Library. See No. LT 8421/2003)

(g) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8422/2003)

(h) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2002-2003.

(ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8423/2003)

(i) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8424/2003)

(2) A copy each of the following Notifications (Hindi and English versions)

under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

(i) Notification No. P.-23015/1/2003-Mkt. published in Gazette of India dated the 15th September, 2003 notifying "Remote Areas" in terms of government's Resolution No. 60 dated the 8th March, 2002 .

i. The Kerosene (Restriction on Use and Fixation of Ceiling Price) Amendment Order, 2003 published in Notification No. G.S.R. 931 (E) in Gazette of India dated the 8th December, 2003.

(Placed in Library. See No. LT 8425/2003)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): Sir, I beg to lay on the Table --

1. A copy of the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of the Director-General Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 761 (E) in Gazette of India dated the 24th September, 2003 under sub-section (1) of section 59 of the Energy Conservation Act, 2001.

(Placed in Library. See No. LT 8426/2003)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8427/2003)

(b) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8428/2003)

(c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8429/2003)

(d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2002-2003.

(ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8430/2003)

(e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2002-2003.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8431/2003)

(f) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the

year 2002-2003.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8432/2003)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2002-2003.

(Placed in Library. See No. LT 8433 /2003

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2002-2003.

(Placed in Library. See No. LT 8434/2003

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कैलाश मेघवाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :

(Placed in Library. See No. LT 8435-8440/2003)

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. सत्यनारायण जटिया) : महोदय, मैं श्री नागमणि की ओर से निम्नलिखित पत्र सभा पटल पर रखैंता हूं :-

1. वृद्ध व्यक्तियों के संबंध में राट्रीय नीति की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 8441/2003)

2. भारत में भाााई अल्पसंख्यक आयुक्त के जुलाई 2000 से जून, 2001 की अवधि के लिए

39वें प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

3. उपर्युक्त (2) में उल्लिखित प्रतिवेदन के व्याख्यात्मक टिप्पण की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 8442/2003)

———